

### **Exploitation of tribal girls**

1378. MS. MABEL REBELLO: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether lakhs of tribal girls from central India tribal region, work as domestic servants in metropolitan cities of India as unorganised labour, without any security;
- (b) whether there is proposal to protect them from physical and financial exploitation and ensure minimum wages and benefits to them;
- (c) whether a lot of these innocent girls are allured in flesh trade, exploited, incur STD, AIDS etc.;
- (d) how will you save them and help them to lead a better quality of life; and
- (e) whether any plan have been contemplated to have some set up in urban areas where they can go for succour and protection?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) and (b) As per the information received from the Ministry of Labour and Employment, a Task Force has been constituted to evolve a Policy Frame Work for domestic workers in the context of regulatory mechanism and providing social security. In pursuance of the recommendations made by the Task Force in its first report, the following actions have been taken by that Ministry.

- (i) It has been decided to extend Rashtriya Swasthya Bima Yojana (RSBY) to domestic workers.
- (ii) The State Governments have been requested to take necessary steps for fixing minimum rates of wages for domestic workers.
- (iii) State Governments have been requested to take necessary steps for registration of placement agencies providing domestic workers.

(c) to (e) As per the information received from the Ministry of Women and Child Development, the Government is continuously taking measures to combat trafficking for commercial sexual exploitation in the country. The Immoral Traffic (Prevention) Act, 1956 supplemented by the Indian Penal Code prohibits trafficking in human beings, including children for purpose of prostitution and lays down penalties for trafficking. Under the "Ujjawala" Scheme, financial assistance is being provided for prevention of trafficking and for rescue, rehabilitation and re-integration of victims of commercial sexual exploitation.

### **Juvenile Justice Act**

1379. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Juvenile Justice Act provides for constitution of a board in every district to deal with juveniles in conflict with law;

(b) if so, whether it is also a fact that in several districts in the country the boards have not been constituted;

(c) if so, the details thereof; and

(d) the steps being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (d) Yes, Sir; Section 4 (1) of the Juvenile Justice (Care and Protection of Children) Act, 2000 mandates it.

As reported by the State Governments/UT Administrations, of the 626 districts in the country, excluding the districts of Jammu and Kashmir, JJBs have been set up in 561 districts. The Government in the Ministry of Women and Child Development and NCPCR are reviewing the progress and coverage from time to time while allocating funds under the Integrated Child Protection Scheme to the State Governments/UT Administrations.

#### **Working of Commonwealth Games Organising Committee**

1380. SHRI PRASANTA CHATTERJEE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that three Union Ministers, who held charges since 2004, repeatedly warned Prime Minister against structure and working of Commonwealth Games Organising Committee and its chief; and

(b) if so, the details of the letters?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) The Union Ministers had written on issues ranging from cheaper alternatives for conducting the Games, the need for supporting rural sports, lack of cooperation from the Organizing Committee (OC), the difference between initial cost projections and revised estimates of the OC and lack of accountable mechanism in OC for spending Government money and also made suggestions regarding the Organizational structure of the OC.

#### **Number of widows/divorcee/separated women**

1381. DR. GYAN PRAKASH PILANIA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether as per census, 2001 there were 3,72,89,729 widows and 23,42,930 divorcee/separated women in the country, the present numbers thereof;

(b) the number of them that belonged to SC, ST, OBC, BPL category;